



2026:AHC-LKO:3934-DB

**HIGH COURT OF JUDICATURE AT ALLAHABAD  
LUCKNOW**

**PUBLIC INTEREST LITIGATION (PIL) No. - 8034 of 2021**

Ram Khelawan

.....Petitioner(s)

Versus

State Of U.P.Thru Prin.Secy. Revenue Lucknow  
And Ors.

.....Respondent(s)

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|---------------------------|---|---------------|
| Counsel for Petitioner(s) | : | Adhyatm Singh |
| Counsel for Respondent(s) | : | C.S.C.        |

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**Court No. - 1**

**HON'BLE RAJAN ROY, J.**

**HON'BLE ABDHESH KUMAR CHAUDHARY, J.**

**1.** This Public Interest Litigation has been filed in the Year, 2021 seeking following main reliefs:-

*"I. A writ, order or direction in the nature of mandamus thereby directing the Opposite Parties to demarcate clearly the border line between the Tehsil-Bangarmau, District Unnao and Tehsil Bilhaur, District- Kanpur Nagar alongwith the villages Jajamao Ahatmali, Katri Radhan, Katri Pyare Pur, Katri Panka, Katri Torna Istmurari, of Tehsil-Bangarmau, District- Unnao.*

*II. A writ, order or direction in the nature of mandamus thereby directing the Opposite Parties to remove illegal encroachment from the agricultural lands of the villages Jajamao Ahatmali, Katri Radhan, Katri Pyare Pur, Katri Panka, Katri Torna Istmurari, of Tehsil- Bangarmau, District- Unnao, which is across the river Ganga."*

**2.** S.D.M., Bangarmau, Unnao/the opposite party no. 3 has filed an affidavit in response to this petition. Annexure C.A.-1 is the copy of the spot memo. Para-2 of the said affidavit reads as under:-

"That grams mentioned in the paragraphs of the writ petition were inquired into by a joint revenue teams (Tehsil - Bilhaur, District-Kanpur Nagar and Tehsil- Bangarmau, District Unnao), in presence of police personnel's and local villagers on 22, 23 and 24 of July 2021. Illegal encroachment was removed after measurement of land in question. Copy of the spot memo

along with picture of the spot are being annexed collectively as Annexure No. CA-1 to this affidavit. After measurement boundaries of the villages have been fixed after affixing pillars."

3. On being confronted, counsel for the petitioner submitted that no doubt, the land has been demarcated albeit by poles but relief no. 2 is still required to be considered.

4. We are of the opinion that so far as removal of alleged illegal encroachment from the agricultural land is concerned, this may involve the questions of fact and the writ court is not suited for such an enquiry, therefore, the aggrieved persons are at liberty to initiate suitable proceedings as may be prescribed in law for redressal of their grievances, if their land has been illegally encroached.

5. Accordingly, the Public Interest Litigation is **disposed of**.

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**(Abdhesh Kumar Chaudhary,J.) (Rajan Roy,J.)**

**January 19, 2026**

Anuj Singh